

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/208(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH APRIL 2024

IN THE MATTER OF	DR. KANCHAN KUMAR DHARA VS NIRNOY HOSPITAL PRIVATE LIMITED
UNDER SECTION	SEC. 213 SEC. 241(1) SEC. 242(4) SEC. 244(1)

Appearance (via video conferencing/physically)

Mr. Anirban Majumdar, Adv.] For the Petitioner

Ms. Piu Karmakar, Adv.]

Mr. Avirup Chatterjee, Adv.] For the R-1 & R-2

Mr. Shaunak Mitra, Adv.]

Mr. Rishav Das, Adv.] For R-3 & R-4

Mr. Siddhartha Chatterjee, Adv.]

Mr. Abir Lal Ghosh, Adv.] For R-5 & R-6

ORDER

1. Ld. Counsel appearing on behalf of the parties present.
2. Ld. Counsel brings to our notice on Order dated 18.04.2024 by the Hon'ble High Court in WPA No. 1009 of 2024 whereby Hon'ble High Court has referred to an Investigation Agency which is ready with the Report that was called for by the NCLAT.
3. None appears on behalf of the Investigating Agency. Therefore, we direct the Investigating Agency through the Questioned Document Examination Bureau (in short "QDEB") Department to indicate its stands in terms of Order dated 02.08.2023 within a period of one week.

4. Let Report be made available to the parties.
5. Let a reply affidavit be filed to the petition within a period of two weeks from the date of receipt of a copy of this Order.
6. List the matter for further consideration on **28.06.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)